

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL No. 179 of 2018 &
IA No. 1353, 1354 & 1395 of 2018

Dated : 4th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

BLA Power Pvt. Ltd.

.... Appellant(s)

Versus

Madhya Pradesh Power Management Co. Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. Sanjay Sen, Sr. Adv.
Ms. Shikha Ohri
Mr. Matrugupta Mishra

Counsel for the Respondent(s)

: Mr. Aashish Anand Bernard
Mr. Paramhans Sahani
Mr. Rajesh Kr. Gupta (Rep.) for R-1 & 4

Mr. Vikas Upadhyay for R-2

Mr. C. K. Rai
Mr. Sachin Dubey for R-5

Mr. Shri Venkatesh
Ms. Nishtha Kumar for R-3

Mr. Deepak Chandela (*Rep.*)

ORDER

IA NOS. 1353 & 1354 OF 2018

(Application for condonation of delay in filing reply)

For the reasons stated in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. Applications are disposed of.

IA NO. 1395 OF 2018***(Application for condonation of delay in filing rejoinder)***

For the reasons stated in the accompanying affidavit, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 179 OF 2018

Learned counsel for the Appellant submits that he will file rejoinder during the course of the day. He may file the rejoinder during the course of the day with advance copy to the other side.

List the matter on **30-10-2018**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/js